(2022) 02 SEBI CK 0056

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 47, 61 Of 2022, Appeal No. 64 Of 2022

Kailash Ramkishan Gupta & Anr — APPELLANT

Vs

Securities And Exchange Board Of India — RESPONDENT

Date of Decision : 16-02-2022

Acts Referred:

Citation : (2022) 02 SEBI CK 0056

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Rishabh Parikh, Hitesh Buch, Chander Uday Singh, Mihir Mody, Arnav Misra, Mayur Jaisingh, K. Ashar

Judgement

1. Three weeks time is allowed to the respondent to file a reply. Three weeks thereafter to the appellant to file a rejoinder. List this matter for admission and for final disposal on April 19, 2022. The stay application will be considered on the next date.

2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.